

Secessionist Activities in J & K.

*75. SHRI E. AYYAPUREDDY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Secessionist Organisations in Kashmir gave a call to observe the Republic Day as black day;

(b) whether Union Government are aware of the activities of such organisations which pose a constant threat to the integrity of the country; and

(c) if so, what steps Union Government have taken or propose to take to eliminate secessionist elements in the State?

THE MINISTER OF HOME AFFAIRS (S. BUTA SINGH): (a) Some organisations made a call to observe Republic Day as "Black Day."

(b) The Government are aware of the the activities of anti-national elements affecting law and order situation.

(c) "Public order" being a State subject, it is primarily for the State Government to take appropriate action against the anti-national and disruptive elements under the criminal laws prevailing in Jammu and Kashmir.

The State Government were also requested to take necessary preventive and precautionary measures to thwart any untoward incidents on the Republic Day.

Expansion of Cochin Airport

*76. SHRI VAKKOM PURUSHOTHAMAN: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether Government have decided to expand the existing aerdrome in Cochin; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION AND TOURISM (SHRI SHIVRAJ V. PATIL): (a) and (b). The proposal to expand and re-orient the secondary runway at Cochin Airport, is under consideration of Government. The project will also involve diversion of the National Highway, diversion of the railway line, rehabilitation of a Village and reclamation of land from the sea.

Babri Masjid—Ram Janma Bhoomi dispute

*77. SHRI INDRAJIT GUPTA:
SHRI AMAR ROYPRADHAN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have held several rounds of talks with concerned organisations and individuals in an effort to resolve the Babri Masjid-Ram Janma Bhoomi dispute;

(b) if so, the details and outcome thereof; and

(c) further action proposed in the matter?

THE MINISTER OF HOME AFFAIRS (S. BUTA SINGH): (a) Yes, sir.

(b) and (c). In the absence of any common ground for settlement, the Union Government has advised the Government of Uttar Pradesh to expedite the legal process. The State Government has moved the High Court for taking over and expeditious disposal of four suits pending with the Civil Judge Faizabad.